

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-507(PB)/2017

IN THE MATTER OF:

M/s. Gupta Ji Electric CompanyPetitioner
v.
Amrapali Dream Valley Private LimitedRespondent

SECTION : UNDER SECTION 9

Order delivered on 21.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Mr. Anurag Sharma & Ms. Gunjan Mittal, Advocates

For the Respondent(s):

ORDER

Learned counsel for the petitioner states that a copy of the petition was sent to the respondent at the registered office address. However, the envelope is opened and has come back with the endorsement that the respondent has left.

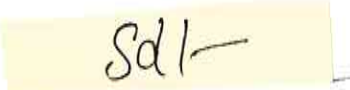
Notice to show cause to the respondent returnable on 28.11.2017 be issued as to why the petition be not admitted.

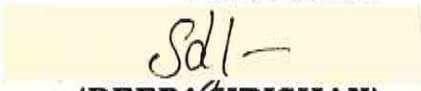
Process dasti.

Additionally, a copy of the petition be served on Mr. Alok Aggarwal who has been appearing for the respondent group companies.

It will also be permissible to the learned counsel for the petitioner to serve the respondent by electronic mode i.e. email etc. which shall be in addition to ordinary process.

List for further consideration on 28.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.11.2017
Vineet